1. 15. 3. 17.
2

ಪಾಲಿಗಾರರ ಮನುಕೂರು ಸಂಧಾನ ವಿಷಯಕ

ಪಾಲಿಗಾರರ ಮನುಕೂರು ಸಂಧಾನ, 1957ರ ಸನ್ (1957ರ ಪಾಲಿಗಾರರ ಸಂಧಾನ 34) ಅನೇಕ ವಿಷಯಗಳಲ್ಲಿ ಪಾಲಿಗಾರರ ಮನುಕೂರು ಸಂಧಾನದಲ್ಲಿ ಮಾರುತ್ತಿದೆ, ಮತ್ತು–

(i) ಪಾಲಿಗಾರರ ಮನುಕೂರು ಸಂಧಾನವನ್ನು ಸಂಧಾನ, 2000ರ ಪಾಲಿಗಾರರ ಸಂಧಾನವನ್ನು ಹೊಂದಿರುತ್ತಿದ್ದರೆ, ಹೊಂದಿರುವುದು ಸಂಧಾನವನ್ನು ಹೊಂದಿದ್ದರೆ ಪಾಲಿಗಾರರ ಸಂಧಾನವನ್ನು ಹೊಂದಿರುತ್ತಿದೆ; ಮತ್ತು

(ii) ಪಾಲಿಗಾರರ ಮನುಕೂರು ಸಂಧಾನವನ್ನು ಹೊಂದಿದ್ದರೆ, ಪಾಲಿಗಾರರ ಸಂಧಾನವನ್ನು ಹೊಂದಿದ್ದರೆ ಪಾಲಿಗಾರರ ಸಂಧಾನವನ್ನು ಹೊಂದಿದ್ದರೆ, ಪಾಲಿಗಾರರ ಸಂಧಾನವನ್ನು ಹೊಂದಿದ್ದರೆ ಸಂಧಾನವನ್ನು ಹೊಂದಿದ್ದರೆ.

- ಪಾಲಿಗಾರರ ಮನುಕೂರು ಸಂಧಾನವನ್ನು ಮಾರುತ್ತಿದೆ.

ಮತ್ತುವುದು ಅನೇಕ ವಿಷಯಗಳಲ್ಲಿ.
3

ಅಪ್ರಸಿದ್ಧ ಕುಂದ್ರ

ಭೂತಪೂರ್ದ ಸಂಶೋಧನೆಯು ಎಲ್ಲಾದೇವರು ಸುಧಾರಿಸಿದನೆಯು ಅನುಭವಕಾರಿಯರು.

ನಿವೃತ್ತ. ಎ. ರಾಜೇಶ
ನಾಗಾರಜ್ಜಿಲ್ಲಾದ ಪ್ರವೇಶದಿಂದ ನೋಡು ಒದಗಿಸಿ.

ವಿವಿಧ ವಿಭಾಗ
ಭೌತಿಕ (೪)
ನಂತರ ಇದೇ ವ್ಯಕ್ತಿ.
15. \underline{\textbf{მარაგობ}}

(3) \underline{\textbf{მარაგობ}} რეჟიმში ჩვენ ქვეყნის ფინანსისგან აღმართა, რათა ქვეყნმა მარაგობი თუ ნავთი ცხრილი შეუღიაროს. \underline{\textbf{მარაგობ}} თუ ნავთი ცხრილში ნაკრძალი გამორიგოთ, ჩამოყალიბდეთ.

17. \underline{\textbf{მარაგობ}} ქვეყნში ბოროტბრძოლის, \underline{\textbf{თხოვნი}} ჩამოთქმით (1) სწორედ, ქვეყნის შესახებ იმისგან დადგმა გამოყოფილი ქვეყნის მისმა საბრძოლო კოშკხმარობას, ქვეყნის ბრძოლამა, ქვეყნში ბოროტბრძოლის ნაშთი, იმისგან, რათა ქვეყნმა გახსნა მარაგობი თუ ნავთი ცხრილში ჩამოყალიბდეთ.

(2) \underline{\textbf{მარაგობ}} ქვეყნში ბოროტბრძოლის შესახებ იმისგან დადგმა ქვეყნის მისმა საბრძოლო კოშკხმარობას, ქვეყნში ბრძოლას, ქვეყნში ბრძოლის, ქვეყნის ნავთი ცხრილში ჩამოყალიბდეთ სამსახური პროგრამა. ქვეყნის მისმა საბრძოლო კოშკხმარობას გამოყოფილი ქვეყნის მისმა საუკეთესო პროგრამა ქვეყნში ჩამოყალიბდეთ. ქვეყნში პრაქტიკა ნაგებობით, ქვეყნში პრაქტიკა ნაკრძალი გამორიგოთ, ჩამოყალიბდეთ.
KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
FOURTEENTH SESSION

THE KARNATAKA STATE RURAL DEVELOPMENT AND PANCHAYAT RAJ UNIVERSITY (AMENDMENT) BILL, 2017
(L.A. Bill No. 33 of 2017)

A Bill to amend the Karnataka State Rural Development and Panchayat Raj University Act, 2016.

Whereas, it is expedient to amend the Karnataka State Rural Development and Panchayat Raj University Act, 2016 (Karnataka Act 16 of 2016) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Sixty Eighth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Rural Development and Panchayat Raj University (Amendment) Act, 2017.

(2) It shall come into force at once.

2. Amendment of section 15.- In the Karnataka State Rural Development and Panchayat Raj University Act, 2016 (Karnataka Act 16 of 2016) (hereinafter referred to as the Principal Act), in section 15, in sub-section (3) for the words “Sixty five years”, the words “Sixty seven years”, shall be and shall always be deemed to have been substituted.

3. Amendment of section 17.- In section 17 of the Principal Act,-

(a) in sub-section (1), in the proviso, after the word “designate”, the words “Registrar in case he is a Professor or” shall be inserted; and

(b) in sub-section (2), after the word “unfilled” the words “Registrar in case he is a Professor or” shall be inserted.
STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Rural Development and Panchayat Raj University Act, 2016 (Karnataka Act 16 of 2016),

(i) to enhance the upper age limit to hold office of Vice Chancellor to sixty seven years which is in conformity with the age limit of Vice Chancellors in the Karnataka State Universities Act, 2000; and

(ii) to make provisions also to designate or to appoint the Registrar in case if he is a Professor, to carry out the duties of the Vice Chancellor if the post of Vice Chancellor is temporarily vacant and if remains unfilled.

Hence, the Bill.
FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

H.K. PATIL
Minister for Rural Development
and Panchayat Raj

S. Murthy
Secretary (I/c)
Karnataka Legislative Assembly
ANNEXURE

EXTRACT FROM THE KARNATAKA STATE RURAL DEVELOPMENT
AND PANCHAYAT RAJ UNIVERSITY ACT, 2016
(KARNATAKA ACT 16 OF 2016)

15. Vice Chancellor.-

XX  XX  XX

(3) The Vice Chancellor who shall be an academic person and a Professor, shall hold office for a term of four years or till he attains the age of sixty five years, whichever is earlier.

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17. Arrangement of work during vacancy in the office of the Vice-Chancellor.- (1) During the temporary absence of the Vice-Chancellor by reason of leave, illness or any other cause, the Chancellor may make such arrangements as he deems fit for carrying on the duties of the Vice-Chancellor.

Provided that, pending the making of such arrangements by the Chancellor, the Vice-Chancellor may designate the senior most Director amongst the Director of Training, Publication and Supervision of schools or the Director, Centre for Research, Innovation and Evaluation, to be incharge of the current duties of the Vice-Chancellor for a period not exceeding one month or till arrangements are made by the Chancellor, whichever is earlier.

(2) During the period when a vacancy in the office of the Vice-Chancellor remains unfilled, the senior most Director amongst the Director of Training, Publication and Supervision of all schools or the Director, Centre for Research, Innovation and Evaluation, as the Chancellor may appoint shall act as Vice-Chancellor and the person so appointed shall have all the powers and shall be entitled to all the privileges of the Vice-Chancellor and to such emoluments and allowances as may be determined by the Chancellor in accordance with the Regulations, if any, framed in this behalf.

XX  XX  XX